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## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

TP 199-A/2016 with TP No. 199/397-398/NCLT/AHM/2016 CA. 112/2013 with C.P. No. 198/397-398/NCLT/AHM/2007

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2018

Name of the Company:

Jagran Prakashan Ltd.

V/s.

Jagran Publication Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. Rohan A-Shel	Advocin	200p-n. 2	22023
2. Rayandry Parmen For Trivedres (au. Hite	Advacate	Res. No. 7	A STATE OF THE STA
3. Poonam Mathur Trisha Baxi for	Advocate	Res. No 5,6	Trisha
Singhi & Co.  4. MR. DHRUV DEWAN  MR. KOSTUBU DEVNANI  SK. M. Shullow	Advocate	Petitioner Resp. 3	Mostalli La, Foi Steel Co

## <u>ORDER</u>

Learned Advocate Mr. Dhruv Dewan with Learned Advocate Mr. Kostubh Devnani present for Petitioner. Learned Advocate Mr. Rohan Shah present for Respondent No. 2. Learned Advocate Mr. K M Shukla present for Respondent No. 3. Learned Advocate Ms. Poonam Mathur with Learned Advocate Ms. Trisha Baxi present for Respondents No. 5 and 6. Learned Advocate Ms. Priyanka Parmar i/b Trivedi Law office present for Respondents No. 7. None present for other Respondents.

Heard fufther arguments of Learned Counsel for Respondent no. 3.

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Learned Counsel for Respondent no. 2 represented that the arguing counsel is not available till 15.02.2018 and requested for a date beyond 15.02.2018.

Hence, list the matter for arguments of learned Counsel of Respondent no. 2 on 27.02.2018.

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BIKKI RAVEENDRA BABU MEMBER JUDICIAL

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Dated this the 8th day of February, 2018.